

HIGH COURT FOR THE STATE OF TELANGANA: HYDERABAD

ROC.NO.394/SO/2020

DATED: 29.04.2020

CIRCULAR

Sub: Covid-19 outbreak - Complete lockdown declared by the Government of Telangana throughout the State till 7.5.2020 – Extension of suspension of work in High Court for the State of Telangana till 7.5.2020 – Instances of Judicial Officers leaving headquarters without prior permission – Instructions – Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
4. G.O. Ms. No. 60 dated 19.4.2020.
5. High Court's Notification in Roc.No.394/SO/2020, dt.25.4.2020

Instances have come to the notice of the High Court that during this lockdown period, some of the Judicial Officers are leaving the headquarters without prior permission of the High Court or the Unit Heads, despite specific instructions to stay in their respective stations. All the Unit Heads are, therefore, requested to stop allotment of entire judicial work in the Unit to some of the Judicial Officers on turn basis and ensure that all the Judicial Officers, except those who are on leave, shall attend the urgent judicial work of their respective courts during Covid-19 outbreak lockdown period.

As directed, all the Unit Heads are further requested to instruct the Judicial Officers in their Unit to stay in their respective Stations and attend urgent civil and criminal matters through video conferencing as mentioned in the reference 2nd and 5th cited, apart from attending pending work.


REGISTRAR GENERAL